

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2361
ANSWERED ON:25.07.2014
CARTELISATION
Singh Shri Ravneet

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India has undertaken any probe with regard to the issue of cartelisation in various sectors such as pharmaceuticals, cement, telecom, petroleum, etc.; and

(b) if so, the details and the outcome thereof, sector-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIR (SMT. NIRMALA SITHARAMAN)

(a) & (b) In pharmaceuticals sector, the Commission has imposed a penalty of Rs.55,01,710/- in four cases. Further, in two cases, penalties ranging from 7% - 10% of the turnover have also been imposed on some office bearers of

(i) Bengal Chemists & Druggist Association and

(ii) Chemists & Druggist Association, Ferozepur (Punjab). In Cement Sector, the CCI has imposed cumulative penalties amounting to Rs. 6714.83 crore on 11 cement companies and the Cement Manufacturers' Association. In the Petroleum Sector, the Commission has referred the matter of fixing of petrol price by Oil Marketing Companies for investigation to Director General, CCI. However, the matter has been stayed by the Delhi High Court. No investigation on issue of cartelisation in telecom sectors is under progress.